

Two other mills viz. Finlay Mills and Tata Mills have very recently commenced production partially. In addition, 3 mills viz. Kohinoor Mills (Nos. 1 and 2) and Shree Sita Ram Mills are undergoing cleaning/overhauling and other pre-operative measures.

(b) Efforts are being made to achieve optimum capacity utilisation commensurate with the condition of the machinery as early as possible. However, to reactivate the full installed capacity, modernisation of the mills will be necessary.

Suggestions Made by President of FICCI Regarding Inflation

183. SHRI MADHAVRAO SCINDIA : Will the Minister of FINANCE be pleased to state :

(a) whether attention of Government has been drawn to the various suggestions made by the Federation of Indian Chambers of Commerce and Industry for controlling inflation, as reported in the 'Financial Express' of January 27, 1984;

(b) if so, the main suggestions; and

(c) Government's reaction and response thereto ?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE) : (a) to (c) Yes, Sir. The suggestions made by the President of FICCI for controlling inflation as reported in Financial Express of January 27, 1984, mainly urged stress on maximum utilisation of unused capacity in industry and increasing all-round productivity, and restraint on upward revision of administered prices by the Government. The suggestions offered by the various official and non-official agencies from time to time are kept in view in the formulation of Government policies.

Interception of a Truck Carrying Contraband Goods

184. SHRI R.P. YADAV : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that in April,

1982, the Customs authorities of Kishanganj (Bihar) intercepted a Truck bearing No. HPR-1583 carrying some contraband goods;

(b) whether the Additional Collector (Customs), Muzaffarpur ordered release of the said truck on payment of Rs. 75,000/- vide his Order No. 834 dated 24.4.1982; and

(c) whether the above order was modified by reducing the above amount to merely Rs. 15,000/- by the Collector, Customs (Preventive) Patna and released the truck; was the Collector Customs (Preventive), Patna within his jurisdiction to do so, and if so under what authority ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.M. KRISHNA) : (a) to (c) The officials of the Forbesganj Customs Division under the Collectorate of Customs (Preventive) Patna, intercepted a truck No. HPR-1583 containing old and used readymade garments of Bangladesh origin valued at Rs. 1,54,190 on 25.2.1982 at Kishanganj. The truck was ordered to be released provisionally to its owner on execution of a bond and a cash security of Rs. 75,000/- by the Additional Collector of Customs, Muzaffarpur. On receipt of a representation from the owner of the truck, the Collector of Customs (Preventive), Patna reduced the cash security to Rs. 15,000/-.

The Collector's order reducing the cash security for provisional release of the vehicle from Rs. 75,000/- to Rs. 15,000/- was passed on merits taking into account the gravity of the offence in respect of the vehicle and other facts and circumstances of the case. The order relating to provisional release of the seized vehicle issued by the Collector was covered under executive instructions issued by the Board. The Collector, being the immediate superior administrative authority to Additional Collector, is competent to pass such orders.

Relief to Insured by G.I.C. During Pendency of Settlement of Claims

185. SHRI T.S. NEGI : Will the Minister of FINANCE be pleased to state :

(a) the steps taken to protect the insured